## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH, KOLKATA



O.A. 350/01673/2014

Order dated: 19.12.2019

Coram

Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Dr. Nandita Chatterjee, Administrative Member

- Sri Utpal Saha,
  Aged about 49 yrs.
  Son of Sri Umesh Chandra Saha
  Residing at Housing Complex,
  Deshbandhu Nagar,
  Durgapur 713211, (West Bengal).
- Sri Madhab Kumar Mukhopadhyay,
  Aged about 52 years,
  Son of Late Sunity Kumar Mukhopadhyay,
  Residing at Railway Qtr. No. 123/ABC, Hospital
  Coloney (Near Girja More), P.O. Asansol,
  Dist. Burdwan, Pin 713301;
- Sri Pabitra Mandal,
  Aged about 53 years,
  Son of Late Panchanan Mandal,
  Residing at Flat No. 03/F-01, Radhika Apartment,
  Shimul Tala, 1 No. Mohishila Coloney,
  Asansol 713303.
- Sri Subir Kumar Chakraborty,
  Aged about 51 years,
  Son of Sri Amarendra Nath Chakraborty,
  Residing at 3B, Alingan Apartment (South),
  Lower Chelidanga Road (Mother Teresa Road),
  P.O. Chelidanga, Asansol 713304;

..... Applicants.

Versus

- The Union of India Service through the General Manager, Eastern Railway, 17 N.S. Road, Kolkata - 700 001.
- 2. Chairman, Railway Board, Rail Bhavan, New Delhi – 110001.
- 3. The Chief Personnel Officer, Eastern Railway, 17, N.S. Road,



Kolkata – 700001;

 Chief Motive Power Engineer, Eastern Railway, 17, N.S. Road, Kolkata – 700001;

 The Divisional Railway Manager, Eastern Railway, Asansol – 713301.

..... Respondents.

For the applicant

Mr. A.Chakraborty, Counsel

For the respondents

Mr. A.K.Das Gupta, Counsel

## ORDER (Oral)

## Bidisha Banerjee, Judicial Member

Heard Ld. Counsels for both the parties and perused the materials placed on record.

- 2. Claiming the following reliefs, the applicant has moved this Tribunal by filing the present O.A. under Section 19 of the A.T.Act:
  - "a. To quash and/or set aside the order dated 30.9.2014 passed by the Chief Personnel Officer, Eastern Railway, and communicated by Order No. E.1025/LP/9/Vol.IV/11/20/Court Case/Pt.III.
  - b. To direct the Respondents to include the names of the applicants in the Provisional Seniority List of Chief Loco Inspectors (Mech.) in PB-2 Rs. 9300-34800/- with Rs. 4600/-(GP) of Mechanical department, of Eastern Railway, circulated by the Chief Personnel Officer, Eastern Railway, vide his letter No.E. 1025/LP/9/Vol. IV/11/20/Court Case/Pt. II dated 22.07.2013 in compliance with Hon'ble CAT/Calcutta's order in O.A. No. 1360 of 2002 and judgment of Hon'ble High Court at Calcutta in WPCT No. 221 of 2009 and give similar benefit to the applicants at par with the applicants of the OA No. 1360 of 2002.
  - c. Any other relief or reliefs as the Learned Tribunal may deem fit and proper.
  - d. Leave may be granted to file this application jointly under Rule 4(5)(a) of CAT (Procedure) Rule 1987."





3. At hearing, Ld. Counsel for the applicant placed on record a communication dated 04.06.2019, which reads as under:



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4. Since, it seems that the matter is under active consideration by the respondent authorities, we dispose of the O.A. with direction to the Sr. D.P.O., E.Railways, Asansol, or any other competent authority to pass appropriate orders to ameliorate the grievance of the applicant in accordance with law. Let appropriate orders be issued within three months.

It is made clear that we have not entered into the merits of the case.

5. O.A. is accordingly disposed of. No costs.

(Dr. Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)